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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2586/2002

Thursday, this the 3rd day of October, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri M. P. Singh, Member (A)

Lalit Kumar
s/o late Kishori Lal Gupta
r/o A-4/230, Paschim Vihar
New Delhi

...Applicant

(By Advocate: Shri S.C. Saxena)

Versus

1. Union of India
through Secretary
Ministry of Information & Broadcasting
Shastri Bhawan, New Delhi
2. Director General
All India Radio
Akash Wani Bhawan
Parliament Street,
New Delhi-1
3. Chief Engineer (Civil)
Civil Construction Wing
All India Radio, Soochna Bhawan
CGO Complex, New Delhi-3

. Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The applicant had been working with the respondents as Executive Engineer (Electrical). On 20.8.2001, a charge-sheet for minor penalties had been issued for certain alleged irregularities in the year 1989-90. The applicant had submitted the reply.

2. The grievance of the applicant is that no inquiry officer has been appointed and even the promotion of the applicant is being withheld because of only the charge-sheet having been served for minor penalties. In this regard, he has already submitted a representation dated 2.9.2002, a copy of which has been placed at Annexure E.

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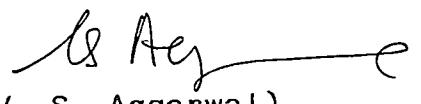
(2)

3. Keeping in view the nature of facts, it would be appropriate and accordingly, we direct that respondent No.1 will decide the representation of the applicant and pass a speaking order preferably within four months from the date of receipt of a certified copy of the present order.

4. With these directions, OA is disposed of.


(M. P. Singh)

Member (A)


(V. S. Aggarwal)
Chairman

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